

ORDER

On 15th May, 2001, we had adjourned the case to enable the Appellant to get clarification from the TRAI on the points of controversy raised in the Appeal. It has now been stated that TRAI, by a communication dated 17th August 2001, has clarified the points at issue. In view of that clarification, the Appellant is not pressing the Appeal. The Appeal is dismissed as not pressed.

Let a copy of the communication sent by TRAI dated 17th August, 2001 be kept as a part of the record.

Sd/-

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(SUHAS C. SEN)
CHAIRPERSON

Sd/-

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(R.U.S. PRASAD)
MEMBER

Sd/-

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(P.R.DASGUPTA)
MEMBER

